

MINISTRY OF HOME AFFAIRS

NOTIFICATION

New Delhi, the 27th September, 2006

S.O. 1616(E).—In exercise of the powers conferred by Sub-section (1) of Section 8 of the Disaster Management Act, 2005 (53 of 2005), the Central Government hereby constitutes a National Executive Committee to carry out the various functions assigned to it under the said Act, consisting of the following members as specified in Sub-section (2) of Section 8 of the said Act, namely :—

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| (i) | Secretary, Ministry of Home Affairs (having administrative control of disaster management) | —Chairperson |
| (ii) | Secretary, Ministry of Agriculture, Department of Agriculture and Cooperation | —Member |
| (iii) | Secretary, Department of Atomic Energy | —Member |
| (iv) | Secretary, Ministry of Defence | —Member |
| (v) | Secretary, Ministry of Rural Development, Department of Drinking Water Supply | —Member |
| (vi) | Secretary, Ministry of Environment and Forests | —Member |
| (vii) | Secretary, Ministry of Finance, Department of Expenditure | —Member |
| (viii) | Secretary, Ministry of Health and Family Welfare | —Member |
| (ix) | Secretary, Ministry of Power | —Member |
| (x) | Secretary, Ministry of Rural Development, Department of Rural Development | —Member |
| (xi) | Secretary, Ministry of Science and Technology, Department of Science and Technology | —Member |
| (xii) | Secretary, Department of Space | —Member |
| (xiii) | Secretary, Ministry of Communications, Department of Telecommunications | —Member |
| (xiv) | Secretary, Ministry of Urban Development, Department of Urban Development | —Member |
| (xv) | Secretary, Ministry of Water Resources | —Member |
| (xvi) | Chief of the Integrated Defence Staff of the Chiefs of Staff Committee. | —Member |

[F. No. 30/1/2006-NDM-III(A)]

NAVEEN VERMA, Jt. Secy.

अधिसूचना

नई दिल्ली, 27 सितम्बर, 2006

का.आ. 1617(अ).—केन्द्रीय सरकार, आपदा प्रबंधन अधिनियम, 2005 (2005 का 53) की धारा 3 की उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, एतद्वारा, राष्ट्रीय आपदा प्रबंधन प्राधिकरण के नाम से एक प्राधिकरण की स्थापना करती है जो उक्त अधिनियम के अन्तर्गत राष्ट्रीय प्राधिकरण की शक्तियों एवं कार्यों का निर्वहन करेगा।

[फा. सं. 30/1/2006-एन डी एम-III(ए)]

नवीन वर्मा, संयुक्त सचिव

NOTIFICATION

New Delhi, the 27th September, 2006

S.O. 1617(E).—In exercise of the powers conferred by Sub-section (1) of Section 3 of the Disaster Management Act, 2005 (53 of 2005), the Central Government hereby establishes an authority to be known as the National Disaster Management Authority to discharge the powers and functions of the National Authority under the said Act.

[F. No. 30/1/2006-NDM-III(A)]

NAVEEN VERMA, Jt. Secy.